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असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 26th August, 2017/Bhadra 4, 1939 (Saka)

The following Act of Parliament received the assent of the President on the 26th August, 2017, and is hereby published for general information:—

THE PUNJAB MUNICIPAL CORPORATION LAW (EXTENSION TO CHANDIGARH) AMENDMENT ACT, 2017

No. 31 OF 2017

[26th August, 2017.]

An Act further to amend the Punjab Municipal Corporation Law
(Extension to Chandigarh) Act, 1994.

BE it enacted by Parliament in the Sixty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Act, 2017.

(2) It shall be deemed to have come into force on the 1st day of July, 2017.

Short title and
commence-
ment.

Amendment of Act 45 of 1994. **2.** In the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994, in the Schedule, in Part II, in section 90,—

(A) for clause (a), the following shall be substituted, namely:—

'(a) in sub-section (1),—

(i) clauses (b) and (c) shall be omitted;

(ii) in clause (e), the word "and" occurring at the end, shall be omitted;

(iii) after clause (f), the following clause shall be inserted, namely:—

"(g) a tax on entertainments and amusements." ;

(B) for clause (b), the following shall be substituted, namely:—

'(b) in sub-section (6),—

(i) after the words and figures "Punjab Motor Vehicles Taxation Act, 1924," the words "as applicable to the Union territory of Chandigarh", shall be inserted;

(ii) clauses (d) and (e) shall be omitted.'

Repeal and savings.

3. (1) The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Ordinance, 2017 is hereby repealed.

Ord. 2 of 2017.

(2) Notwithstanding such repeal, anything done or any action taken under the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act, as amended by this Act.

45 of 1994.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.